

**GOVERNMENT OF INDIA
CORPORATE AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:1899
ANSWERED ON:05.08.2010
EASY EXIT SCHEME
Sinha Shri Yashwant

Will the Minister of CORPORATE AFFAIRS be pleased to state:

- (a) whether the Government has announced the 'Easy Exit Scheme 2010' for defunct companies to get their names struck off by the Register of Companies;
- (b) if so, the details thereof;
- (c) whether the Government has also given an opportunity to such companies to become compliant with the legal requirements in form of the Company Law Settlement Scheme, 2010 under which a defunct company can file belated documents;
- (d) if so, the details thereof; and
- (e) the details of those companies as on April 1, 2010 in each regional office of ROC particularly in Delhi region?

Answer

THE MINISTER OF CORPORATE AFFAIRS (SHRI SALMAN KHURSHID)

- (a) Yes, Sir.
- (b) Easy Exit Scheme (EES), 2010:- Defunct companies can get their names struck off the Register of Companies under section 560 of the Companies Act, 1956, by filing an application in the form EES, 2010, with indemnity bond, affidavit verifying correctness of the application and defunctness of the company and up to date statement of accounts.
- (c) Yes, Sir.
- (d) Company Law Settlement Scheme (CLSS), 2010:- On payment of 25% of the actual additional fees payable for filing belated documents delay gets condoned; immunity from prosecution is granted.
- (e) The details of companies in each Regional Office including those which fall in Northern Region are given in the Annexure.